

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

Appeal No. 136/2017

**IN THE MATTER OF:**

**M/s. V S K Exim Private Limited**  
**v.**  
**Registrar of Companies**

.....**Petitioner**  
.....**Respondent**

**SECTION : UNDER SECTION 252(3)**

**Order delivered on 19.12.2017**

**Coram:**

**CHIEF JUSTICE M.M. KUMAR**  
**Hon'ble President**

**Deepa Krishan**  
**Hon'ble Member (T)**

**For the Petitioner(s):**

**Mr. Ashish Bhagat, Mr. Abdhesh Chaudhary & Ms. Ritik Malik, Advocates**

**For the Respondent(s):**

**Ms. Easha Kadian, Advocate for Income Tax Dept**

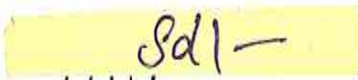
**ORDER**

On behalf of Income Tax Department, a request for adjournment has been made to enable her to file reply.

Let the reply be filed within three weeks with a copy in advance to the learned counsel for the petitioner.

Rejoinder, if any, be filed within a week thereafter with a copy in advance to the learned counsel for the respondent.

List for further consideration on 12.02.2018.

  
**(CHIEF JUSTICE M.M. KUMAR)**  
**PRESIDENT**

  
**(DEEPA KRISHAN)**  
**(MEMBER TECHNICAL)**

19.12.2017  
Vineet